

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 450/92

DATE OF DECISION: 9.6.1993

T.Ushakumari

.. Applicant

Mr.P.Sivan Pillai

.. Advocate for the Applicant

vs.

1. Union of India through  
The General Manager,  
Southern Railway,  
Madras-3.
2. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum.
3. The Executive Engineer,  
(Construction), Southern Railway,  
Trichur.
4. The Deputy Chief Engineer(Construction),  
Ernakulam South.

.. Respondents

Smt.Sumathi Dandapani

.. Advocate for  
the Respondents.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

**JUDGMENT**

**C.SANKARAN NAIR(J),VICE CHAIRMAN:**

Applicant, widow of a Casual Labourer who died in harness, seeks a declaration that she is entitled to family pension. She claims a right for an appointment also. She has made several representations including Annexure-A7 and that is pending consideration before the General Manager, Southern Railway. If advised, applicant may file a comprehensive representation within 3 weeks from today. If that is done, appropriate orders will be passed thereon within 3 months from the date of receipt of the representation. The General Manager will consider whether under

the existing rules, family pension or employment could be granted to applicant and also whether she could be appointed on compassionate grounds, at least as a Casual Labourer. With this direction, the application is disposed of. No costs.



R.RANGARAJAN  
ADMINISTRATIVE MEMBER



C.SANKARAN NAIR(J)  
VICE CHAIRMAN

Dated the 9th June, 1993.

.3.

List of Annexure:

1. Annexure-A7 : Representation dated 10.10.90.